

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(W)

CCP No.435/92 in
OA No.1335/89

Date of decision: 2.04.93.

Sh. S. G. Dixit

Petitioner

vs.

Sh. Masihuzzaman,
Secretary,
Railway Board,
New Delhi & anr.

Respondents

CORAM:- THE HON'BLE MR. JUSTICE V.S. MALI MATH, CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A)

For the Petitioner --- Sh. R.K. Kamal, Counsel.

For the Respondents --- Sh. P.S. Mahendru, Counsel.

ORDER(ORAL)

(BY HON'BLE MR. JUSTICE V.S. MALI MATH, CHAIRMAN)

Respondents have filed a reply stating that the judgement of the Tribunal has since been complied with and the amounts due ^{to} the petitioner in respect of revised pension, difference of revised pension, difference of revised commutation value, difference of DCRG and difference of leave encashment, have been paid to him. This shows that the judgement has been duly complied with. If the petitioner has any grievance in regard to the accuracy of the calculations made, it is open to him to make a representation on receipt of which the authorities shall examine the same and pass appropriate orders. With these observations, this CCP stands disposed of. Notice of contempt is discharged.

B.N. DHUNDIYAL
(B.N. DHUNDIYAL)
MEMBER(A)

V.S. MALI MATH
(V.S. MALI MATH)
CHAIRMAN